
(2025) 01 JH CK 0005

Jharkhand High Court

Case No: Cont. Case (Civil) No.941 Of 2023

Jitendra Kumar

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision: Jan. 10, 2025

Citation: (2025) 01 JH CK 0005

Hon'ble Judges: Rajesh Shankar, J

Bench: Single Bench

Advocate: Jitendra Tripathi, Shubham Gautam

Final Decision: Disposed Of

Judgement

Rajesh Shankar, J

1. The present contempt case has been filed for initiating contempt proceeding against the opposite parties for their wilful and deliberate violation of

the order dated 23rd January, 2023 passed in W.P. (C) No.3186 of 2021.

2. Mr. Shubham Gautam, learned A.C. to A.A.G.-V, appearing on behalf of the opposite parties, while producing a copy of the order sheet of Case

No.2214 of 2020-21 also containing the order dated 13th December, 2024, submits that vide the said order, the petitioner's application seeking

mutation of the land in question in his name has been rejected.

3. Having heard learned counsel for the parties and considering that the opposite party no.4 has already passed the order dated 13th December, 2024

in Case No.2214 of 2020-21 rejecting the petitioner's application seeking mutation of the land in question in his name, there is no need to further

proceed in the matter. The contempt proceeding as against the opposite parties is hereby dropped.

4. The present contempt case is stands disposed of.

5. The petitioner is, however, at liberty to take appropriate recourse as available under law against the order dated 13th December, 2024 passed by the

opposite party no.4.